

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 76/MP/2019

- Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for the recovery of dues from the Respondent, Punjab State Power Corporation Limited.
- Date of Hearing : 15.4.2021
- Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Rajasthan Rajya Vidyut Prasaran Nigam Limited (RRVPNL)
- Respondent : Punjab State Power Corporation Limited (PSPCL)
- Parties Present : Shri Abhinav Gupta, Advocate, RRVPNL
Ms. Swapna Seshadri, Advocate, PSPCL
Shri Anand Ganesan, Advocate, PSPCL
Shri Amal Nair, Advocate, PSPCL
Shri Hari Mohan Gupta, RRVPNL

Record of Proceedings

Case was called out for virtual hearing.

2. At the outset, learned proxy counsel for the Petitioner requested for an adjournment due to non-availability of the arguing counsel. The request was allowed by the Commission. Accordingly, the matter was adjourned.
3. Learned counsel for PSPCL submitted that the Commission vide Record of Proceedings for the hearing dated 23.5.2019 directed the Petitioner to conduct meeting with the Respondent to mutually resolve the disputes involved in the present Petition. However, no meeting was convened by the Petitioner in this regard. The Commission again directed the parties to endeavour to mutually resolve the dispute involved in the present Petition within four weeks and to file outcome of the meeting within one week thereafter.
4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)